The Chhattisgarh Adhyaksha Tatha Upadhyaksha, Neta Pratipaksha (Vetan Tatha Bhatta) (Sanshodhan) Adhiniyam, 2002

Act 18 of 2002

Keyword(s):
Salary, Pension, Allowances, MLA

Amendment appended: 17 of 2004
An Act further to amend the Chhattisgarh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) (Sanshodhan) Adhiniyam, 1972 (No. 27 of 1972).

Be it enacted by the Chhattisgarh Legislature in the Fifty-third Year of the Republic of India as follows:—

1. (i) This Act may be called the Chhattisgarh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) (Sanshodhan) Adhiniyam, 2002 (No. 18 of 2002).

(ii) It shall come into force from the date of its publication in the Gazette.

2. In Section 4 of the Chhattisgarh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) (Sanshodan) Adhiniyam, 1972 (No. 27 of 1972) (hereinafter referred to a Principal Act) —

(1) In sub-section (1) of Section 4, after words "of a furnished", the words "office cum" shall be substituted.

(2) Explanation after sub-section (1) of Section 4 shall be omitted.

(3) Sub-Section (4) of Section 4 of the Principal Act shall be omitted.

(4) In sub-section (5) of Section 4 of the Principal Act after the words "repairs and maintenance" the words "and furnishing" shall be added.

(5) After sub-section (5) of the Principal Act, the following explanation shall be inserted, namely:—

Explanation:— For the purposes of this Section "residence" includes the staff quarters and other building appurtenant therein and the garden thereof and "maintenance" in relation to a residence includes the payment of local rates and taxes and the provision of electricity and water.

CHHATTISGARH ACT
(No.18 of 2002)

THE CHHATTISGARH ADHYAKSHA TATHA UPADHYAKSHA (VETAN TATHA BHATTA) (SANSHODHAN) ACT, 2002

An Act further to amend the Chhattisgarh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) Adhiniyam, 1972 (No. 27 of 1972).

Be it enacted by the Chhattisgarh Legislature in the Fifty-third Year of the Republic of India as follows:—

1. (i) This Act may be called the Chhattisgarh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) (Sanshodhan) Adhiniyam, 2002 (No. 18 of 2002).

(ii) It shall come into force from the date of its publication in the Gazette.

2. In Section 4 of the Chhattisgarh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) (Sanshodan) Adhiniyam, 1972 (No. 27 of 1972) (hereinafter referred to a Principal Act) —

(1) In sub-section (1) of Section 4, after words "of a furnished", the words "office cum" shall be substituted.

(2) Explanation after sub-section (1) of Section 4 shall be omitted.

(3) Sub-Section (4) of Section 4 of the Principal Act shall be omitted.

(4) In sub-section (5) of Section 4 of the Principal Act after the words "repairs and maintenance" the words "and furnishing" shall be added.

(5) After sub-section (5) of the Principal Act, the following explanation shall be inserted, namely:—

Explanation:— For the purposes of this Section "residence" includes the staff quarters and other building appurtenant therein and the garden thereof and "maintenance" in relation to a residence includes the payment of local rates and taxes and the provision of electricity and water.
CHHATTISGARH ACT
(No. 17 of 2004)


Be it enacted by the Chhattisgarh Legislative in the Fifty-Fifth year of the Republic of India as follows:-

1. (1) This Act may be called the Chhattisgarh Adhyaksha Tatha Upadhyaksha, Neta Pratipaksha Vetan Bhatta Vidhi Sanshodhan Adhiniyam, 2004.

(2) It shall come into force from the date of its publication in the Gazette.

Part-I Amendment to the Chhattisgarh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) Adhiniyam, 1972 (No. 27 of 1972).

2. In Section 3 of the Chhattisgarh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) Adhiniyam, 1972 (No. 27 of 1972),–

(i) In sub-section (2) for the words “Three Thousand” the words “Five Thousand” shall be substituted, and

(ii) In sub-section (3) for the words “Six Hundred” the words “Seven Hundred Sixty Seven” and for the words “Five Hundred” the words “Seven Hundred Fifty” shall be substituted.

Part-II Amendment to the Chhattisgarh Vidhan Mandal Neta Pratipaksha (Vetan Tatha Bhatta) Adhiniyam, 1980 (No. 8 of 1980).

3. In Section 4 of the Chhattisgarh Vidhan Mandal Neta Pratipaksha (Vetan Tatha Bhatta) Adhiniyam, 1980,–

(i) In sub-section (2) for the words “Three Thousand” the words “Five Thousand” shall be substituted, and

(ii) In sub-section (3) for the words “Six Hundred” the words “Seven Hundred Sixty Seven” shall be substituted.

Short title and Commencement.

Amendment of Section 3.

Amendment of Section 4.